

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)
MEMORANDUM OF APPLICATION

(U/s.18(l) R/w. Sec-14, 15, 16 & 17 of National Green Tribunal Act 2010)

O.A. No.23 of 2021 (SZ)

Between:

Sama Soma Narsaiah and others

...Applicants/Petitioners

Vs.

Union of India and others

... Respondents/Respondents

LIST OF DOCUMENTS FILED BY THE RESPONDENT No.9

Sl. No.	Date	Description of the document	Documents	Page Nos.
1	27.11.2025	Reply Affidavit	----	1-7
2	16.09.2025	Hon'ble Tribunal interim order	Doc.No.1	8-9
3	31.10.2017	Environmental Clearance issued by the District Level Environment Impact Assessment Authority (DEIAA), Jangaon, Government of Telangana vide order No.11/DEIAA-DEAC-JN/2016-1.	Doc.No.2	10-15

4	03.12.2022	Copy of Order No. SEIAA/TS/QL/JNGN-34/2022, of SEIIA, Telangana State, Government of India,	Doc.No.3	16-17
5	30.09.2022	Proc. No.728/Q/2019, issued by the Assistant Director of Mines & Geology, Jangaon, Telangana State, wherein the quarry lease of the Respondent No.9 is further renewed for a period of 20 years w.e.f. 09.09.2020 to 08.09.2040.	Doc.No.4	18-26
6	12.03.2025	G.O.M.s.No.60, Ind. & Com. (Mines-I) Department issued by the Government of Telangana	Doc.No.5	27-28

Date: 27.11.2025

Place: Hyderabad



Counsel for Respondent No.9

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI (T.N.)
MEMORANDUM OF APPLICATION

(U/s.18(1) R/w. Sec-14, 15, 16 & 17 of National Green Tribunal Act 2010)

O.A. No.23 of 2021 (SZ)

Between:

Sama Soma Narsaiah and others

...Applicants/Petitioners

Vs.

Union of India and others

... Respondents/Respondents

REPLY AFFIDAVIT FILED BY THE RESPONDENT No.9

I, K. Thirumal Reddy, S/o. Venkat Reddy, Age 65 years, Occu: Business, R/o. H.No. 1-9-1134, Shankar Nagar, Hanmakonda, Warangal Urban District, Telangana, Telangana State, India, having temporarily come down to Hyderabad, do hereby solemnly affirm and state on oath as follows.

1. I respectfully submit that I am the Deponent and the Respondent No.9 in the present original application and I know the facts of the case. Hence I depose as under.
2. I respectfully submit that the averments stated by me in the Counter Affidavit dt.10.04.2021 and the averments stated in the Memo dt.05.01.2023 along with the documents may please be read as part and parcel of this Affidavit, for the sake of brevity and to avoid the repetitions.

K. Thirumal Reddy



3. I respectfully submit that upon the report dt.12.09.2025 submitted by the Mines & Geology Department, Government of Telangana, this reply affidavit is being filed on the request of my counsel as per the order of this Hon'ble Tribunal dt.16.09.2025 (**Doc.No.1**).
4. I respectfully submit that the Original Application filed by the applicants herein is devoid of merits and to suffer the answering Respondent and hence the original application is liable to be dismissed.
5. I respectfully submit that as per the directions of this Hon'ble Court, the detailed report is filed by the Assistant Director of Mines & Geology, Jangaon, Telangana State, Respondent No.7 herein. In the said report it is categorically stated (in Para 15 of detailed reply filed by Respondent No.7) that the answering Respondent (Respondent No.9) has not evaded any Seigniorage Fee and hence it does not attract for penalty.

In Para 16 of detailed report filed by the Respondent No.7, it is further stated that the answering Respondent is possessing valid Environmental Clearance issued by State Level Environment Impact Assessment Authority (herein after referred as "SEIAA"), Telangana and CFE & CFO issued by the Pollution Control Board, Government of Telangana.



Signature

It is further clarified that the mineral extracted to the tune of 2,95,970.66 M3 was supplied to the Government civil works and there is no leakage of revenue to the Government. For easy reference of this Hon'ble Tribunal, the relevant paragraphs (Para 15 & 16 of the detailed report filed by the Respondent No.7) is extracted below:

“Accordingly, this office addressed a letter to the DDM&G, Warangal vide Lr.No.9635/Q/2014, Dt: 06.06.2025 for unblock the lease ID of the Quarry Lease for Building stone& Road metal over an extent of 4.00 Hect., in Sy.No.1109 of Ippagudem (V), Station Ghanpur (M) held by Sri K.Thirumal Reddy as that total quantity of extracted mineral of 295970.66 M3 from the Quarry Lease area reconciled towards Government supply and the mineral was consumed by Government departments and Seigniorage fee also recovered from the contractors work bills and remitted to Govt., Head of account. Hence there is no evasion of Seigniorage Fee and does not attract penalty.

Finally respectfully, it is submitted that quarry lease holder possessing the valid Environmental Clearance issued by SEIAA, Telangana and CFO, CFE issued by Pollution control board. The extracted mineral of 2,95,970.66 M3 was supplied to Government works and consumed by the Govt., Engineering departments and quantity' supplied Government works reconciled and Seigniorage fee also recovered by the Govt., Engineering Department and remitted to the Government. There is no leakage of Revenue to the Government”.

In pursuance of the specific report submitted by the concerned Mines & Geology Department, the answering Respondent is carrying out the quarry operations by obtaining all statutory permissions from the respective Government Departments/statutory authorities and there is no evasion of Seigniorage Fee.

[Handwritten signature]



6. I respectfully submit that to bring more clarity, the Environmental Clearance issued by the District Level Environment Impact Assessment Authority (DEIAA), Jangaon, Government of Telangana vide order No.11/DEIAA-DEAC-JN/2016-1, dt.31.10.2017 **(Doc.No.2)** is filed herewith to show that the Respondent No.9 herein is permitted to excavate the building stone and road metal to a quantity of 5,76,943 Cbm for a period of 5 years. Accordingly, the total mineral excavated from the quarry lease by the Respondent No.9 herein is within the limits. It is further submitted that by virtue of order No. SEIAA/TS/QL/JNGN-34/2022, dt.03.12.2022 **(Doc.No.3)** of SEIAA, Telangana State, Government of India, the Respondent No.9 is given with further extension of validity period i.e. 30 years from the date of Environmental Clearance order or life of the mine whichever is earlier. In view of that Respondent No.9 is permitted to excavate the mineral to the tune of 1,10,133.3 M3 per annum. Accordingly, the Respondent No.9 is carrying out the quarry operations without any deviation. I further submit that in pursuance of Proc. No.728/Q/2019, dt.30.09.2022 **(Doc. No.4)**, issued by the Assistant Director of Mines & Geology, Jangaon, Telangana State, the quarry lease of the Respondent No.9 is further renewed for a period of 20 years w.e.f. 09.09.2020 to 08.09.2040.

7. I respectfully submit that for the reasons stated above and the application /complaint filed by the Petitioners/Applicants herein is devoid of merits and liable to be dismissed for the grounds stated below.

a) That the Respondent No.9 is carrying out the quarry operations



K. Kumar

by obtaining all statutory permissions and there is no complaint of any kind at any point of time.

- b) That the mineral excavated by the Respondent No.9 is within parameters and limits of the Environmental Clearance has issued by the SEIIA, Telangana State and other statutory authorities.
- c) That the mineral excavated is being supplied to the Government Engineering Departments for which the Seigniorage Fee in turn is deducted by the concerned Government Engineering Departments and paid to the treasury of Mines & Geology Department, Government of Telangana.
- d) That as per the detailed report dt.12.09.2025 filed by issued by the Assistant Director of Mines & Geology, Jangaon, Telangana, Respondent No.7 categorically stated at Para 13, 14, 15, 16 & 17 of the report that the Respondent No.9 herein has not evaded any Seigniorage Fee and all the work bills are being reconciled as per G.O.M.s.No.60, Ind. & Com. (Mines-I) Department dt.12.03.2025 (**Doc. No.5**), issued by the Government of Telangana and it is further stated that there is no leakage of revenue to the Government.
- e) That the Respondent No.9 has obtained all statutory permissions and the quarry lease is also extended for a further period of 20 years i.e. up to 08.09.2040.

[Handwritten signature]



In view of above stated facts and circumstances of the case this application filed by the applicants is without any substance and hence this Hon'ble Tribunal is humbly prayed to dismiss this application with exemplary costs in the interest of justice and pass such other order or orders may deem fit and proper in the circumstances of the case.

Sworn and signed before me
on this the 27th day of Nov., 2025
at Hyderabad


DEPONENT

Notary/Hyderabad

VERIFICATION

I, K. Thirumal Reddy, S/o. Venkat Reddy, Age 65 years, Occu: Business, R/o. H.No.1-9-1134, Shankar Nagar, Hanmakonda, Warangal Urban District, Telangana, Telangana State, India, having temporarily come down to Hyderabad, Telangana State, having temporarily come down to Hyderabad, do hereby solemnly affirm and verify the above stated contents are true and correct to the best of knowledge and belief and hence verified on this the 27th day of Nov., 2025 at Hyderabad.

Date: 27.11.2025

Place: Hyderabad


DEPONENT




Counsel for Respondent No.9

Notary/Hyderabad

ATTESTED

P. ANIL KUMAR
B.Sc, B.L.
ADVOCATE & NOTARY
Regd. No: 5766
Appointed by Govt. of India
1-7-181, BAKARAM, MUSHEERABAD
HYDERABAD, TELANGANA

27 NOV 2025

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) CHENNAI (T.N.)**

MEMORANDUM OF APPLICATION

(U/s. 18(1) R/w. Sec-14, 15, 16 & 17 of
National Green Tribunal Act 2010)

Original Appl. No.23 of 2021

Between:

Sama Soma Narsaiah & Others.
...Petitioners/Applicants
And
Union of India & Others
... Respondents/Respondents

REPLY AFFIDAVIT FILED BY
THE RESPONDENT No.9

Date: 27.11.2025

Filed by:
Counsel for Appellant

Address for Service:
Dr. Venkat Reddy Donthi Reddy
(TS/1833/2003)
Ramesh Ganapathy (MS/2213/07)
P.V.V.Gopala Krishna Murthy
(TS/1559/1995),
A. Sreenivas (TS2110/2006),
G. Krishnaiah (TS/1669/2018),
Advocates

M/s. RVR Associates.
IPR Attorneys & Advocates
Flat No. G-4, # 3-4-543 & 544
Laxmi Nilayam Apts.,
Adj: YMCA Ground
Narayanaguda, Hyderabad- 500 027.
Telangana State, India. **M:** 9985174399/
9941014565.
rvrattorneysandadvocates@gmail.com

Item No.03:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.23 of 2021(SZ)

IN THE MATTER OF:

Sama Soma Narsaiah & Ors.

...Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 16.09.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mr. Sai Srujan Tayi for R1.
Mr. Mohamed Aathic represented
Mrs. H. Yameen Ali for R2, R3, R5 to R8.
Mr. B. Rajaprabhakar represented
Mr. T. Sai Krishnan for R4.
Mr. Venkat Reddy Donti Reddy for R9.

ORDER

1. Even today, there is no representation for the applicant.
2. The report dated 12.09.2025 of the Mines and Geology Department is filed.
3. The learned counsel appearing for the 9th Respondent seeks time to file the reply.
4. Post the matter on 03.12.2025 under the caption "For Dismissal".



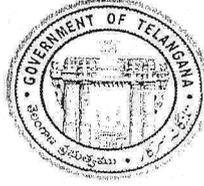
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.23/2021(SZ)
16th September, 2025. AD.



Government of Telangana
District Level Environment Impact Assessment Authority (DEIAA),
Jangaon

OrderNo.11/DEIAA-DEAC-JN/2016-1

Date: 31-10-2017

Sub:DEIAA, Jangaon – Quarrying of Building Stone & Road Metal of Sri.K.Thirumal Reddy over an extent of 4.00 Hectares in Sy. No. 1109 of Ippagudem Vg, Station Ghanpur Mdl, Jangaon District – Environmental Clearance - Issued – Reg.

- Ref:**
1. S.O.141 (E) from MoEF&CC Notification issued by GoI Gazette No.125, Dt:15.01.2016.
 2. S.O.190 (E) from MoEF&CC Notification issued by GoI Gazette No.166, Dt:20.01.2016.
 3. The Hon'ble National Green Tribunal orders Dt:16.03.2016.
 4. Application of Sri.K.Thirumal Reddy Dt: 15.05.2017.
 5. Constitution of DEIAA & DEAC on 24-07-2017.
 6. Minuets of Meeting of DEAC, Dt: 22.08.2017.

The proposal submitted by **Sri.K.Thirumal Reddy** in Sy. No. **1109** of **Ippagudem Vg, Station Ghanpur Mdl, Jangaon District** over an extent of **4.00 Hectares** seeking Environmental Clearance has been examined; subsequent the field inspection by Committee members and the same was deliberated in detail by all members of the committee.

- I. It is observed that the nearest human habitation viz., Kashim Nagar H/o Ippagudem village exists at a distance above 1.0 km from the quarry lease area.
- II. The Building Stone & Road Metal in the quarry lease area is exposed on the surface. Hence, it is proposed to mine the boulders/sheet by open cast fully mechanized methods, bench of 6 Mts height will be developed.

The separation of rocks mass from the mother rock will be carried out by drilling and blasting. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust. The fragmented rock mass will be crushed in the crusher for obtaining the required size of 40mm, 20mm, 10mm and boulders generated will be used directly or first sized by rock breaker and then used depending on its size. It is reported that the life of the quarry is estimated as 5.29 years. The total Quarry lease area is 4.00 Hectares.

The Geo-Co-ordinates of the proposed Building Stone & Road Metal Quarry are reported as hereunder:

1. 17° 43' 23.8" N X 79° 22' 17.1" E
2. 17° 43' 20.2" N X 79° 22' 15.9" E
3. 17° 43' 23.5" N X 79° 22' 05.3" E
4. 17° 43' 27.5" N X 79° 22' 06.4" E

- III. The proposal has been examined and processed in accordance with EIA notification, 2006 and its amendment in S.O 141 (E) dated 15.01.2015 MoEF &CC thereof. The District Level Expert Appraisal Committee (DEAC) examined the proposal submitted by the proponent.
- IV. The project is exempted from the process of public hearing as the mining lease area is less than 5.000 Hectares in accordance with the guidelines information furnished, presentation made by the proponent and the consultant Sri. Sanjay Kumar, R.Q.P the Committee considered the project proposal and recommended for issue of Environmental Clearance, subject to terms and conditions suggested as under:
1. Regular spraying of water by the sprinkling system on haul roads and retaining wall within the premises.
 2. Wet drilling arrangement will be provided to the drill machines for dust suppression.
 3. Timely maintenance of vehicles to minimize air pollution due to movement of vehicles.
 4. Dust masks for employees shall be provided.
 5. Mining operations will be carried out during day time only.

Terms and conditions for issuance of Environmental clearance

A. Specific Conditions:

a) Air Pollution:

- i. The blasting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled blasting shall be used so as to reduce vibrations and dust.
- ii. Greenbelt should be developed along the boundary of Quarry lease area with tall growing trees, with the native species in consultation with the local DFO/ Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul road, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GI on 16.11.2009 or the state forest department.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. Usage of any kind of explosive for the purpose of Quarrying or any other purpose in the quarry or lease is strictly not recommended.

b) Noise Pollution:

- i. The following measures are to be implemented to reduce Noise pollution:-
 - Proper and regular maintenance of vehicles and other equipment.
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.,
 - Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - Blasting operations will be carried out only during day times.
 - Green belt of 7.5 Mts width shall be developed to mitigate propagation of noise.
- ii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules 2010; Dt: 11.01.2010 issued by the **MoE&F, GOI** to control noise to the prescribed levels. Workers engaged in operation of HEMM, etc should be provided with ear plugs/muffs.

c) Water Pollution:-

- i. The source of water for the quarry is Ground water. Total water requirement will be utilized for purposes of dust suppression, development of green belt and other domestic/drinking water purposes. Waste water generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and situation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc., The drains should be regularly de-silted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Deputy Director, GWD, Jangaon. Data thus collected should be sent at regular intervals to MoEF, Deputy Director, Ground water department, Jangaon and Central Ground water Board, Southern region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Deputy Director, Ground Water Department, Jangaon. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent District authority of Ground water department, Jangaon, should be obtained for drawl of ground water, if any, required for this project.

d) Solid Waste:

- i. Rock Boulders, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted in control erosion of dumps:-
 - Retention/tow walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, quarrying operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof the recyclers authorized by TSPCB.

B. Other Mandatory Conditions:

- i. Environmental protection measures proposed in the Environment management plan submitted by the Proposed by the proponent are to be implemented in true spirit.
- ii. **This order is valid for a period of five (5) years or the expiry date of Quarry lease period issued by the Government of T.S., whichever is earlier, subject to a maximum excavated Building Stone & Road Metal to a quantity of 5,76,943 cubic meters.**
- iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on Quarrying.
- vi. The total quantity of Building Stone & Road Metal to be excavated in no case should exceed more than 5,76,943 cubic meters.
- v. Mining or quarrying activity as far as possible should be confined to surface only and the operation if extended below ground level, should not below three (3) meters below ground level and in no case should interfere with the ground water table.
- vi. After excavation of required quantity from the lease area, the quarry should be closed in accordance with mine closure plan and pits excavated thus should be refilled and the land should be reclaimed and made fit for agriculture purposes. The department of Mines, the leasing authority, should ensure mine closure.
- vii. No visible scar or open pit should be seen on the surface after closure of mine.
- viii. No change in Quarrying/Mining technology and scope of working should be made without prior approval of the DEIAA, Jangaon further expansion or modifications in the mine shall be carried out without prior approval of the DEIAA, Jangaon / MoE&F and CC GoI, New Delhi, as applicable.

- ix. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the DEIAA and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- x. Officials from the DEIAA or DEAC or officers of MoE&F would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F and CC, Chennai.
- xi. For ambient air quality, monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Board once in six months.
- xii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board / Central Pollution Control Board once in six months.
- xiii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining/Quarrying operation. Necessary safeguard measures to protect the first order streams, if any, originating from the mine/Quarry lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**5% of Capital cost**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xviii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular

language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, T.S.

- xxi. The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxii. The proponent shall obtain all other mandatory clearances from respective departments.
- xxiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of these clearances and attract action under the provisions of Environment (Protection) Act. 1986.
- xxiv. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act. 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act. 1986 and the Public Liability Insurance Act. 1991 along with their amendments and rules.

Sd/-A. Venkat Reddy
RDO & MEMBER
SECRETARY OF
DEIAA, JANGAON

Sd/-Hanmanth Reddy
RO, TSPCB, WGL &
EXPERT MEMBER OF
DEIAA, JANGAON

Sd/- Arpana
DFO & MEMBER OF
DEIAA, JANGAON

Sd/- A.Sridevasena
DISTRICT COLLECTOR
& CHAIRPERSON OF
DEIAA, JANGAON

To.

Sri.K.Thirumal Reddy,

H.No. 1-9-1134,
Sahakaranagar,
Hanmakonda, Warangal Urban.
Cell:9701817469 (T.S.)

Copy to:

1. The Chairman, DEAC, Jangaon, for information.
2. The Member Secretary, DEIAA for information.
3. The EE, PCB, Jangaon for information.
4. The Regional officer, MoEF & CC, GoI, Chennai for information.
5. The Secretary cell, MoEF & CC, GoI, New Delhi for information.

//ATTESTED//

Assistant Director of Mines & Geology (I/c..)
Jangaon

← 8 →

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/JNGN-34/2022-

Dt:03.12.2022.

Sub: SEIAA, TS - 4.0 Ha. Building Stone & Road Metal quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District – Extension of validity period of Environmental Clearance – Issued - Reg.

Ref: 1. EC Order No. 11/DEIAA-DEAC-JN/2016-1, dt. 31.10.2017 issued by DEIAA, Jangoan.
 2. Your application submitted online on 20.10.2020 (Proposal No. SIA/TG/MIN/293206/2022) MODI EC received on 28.10.2020.

- I. Earlier, the DEIAA, Jangoan had issued Environmental Clearance for mining of Building Stone & Road Metal Quarry with production capacity of 5,76,943 m³/annum in Mine lease area of 4.0 Ha in favour of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District vide reference 1st cited, valid upto 30.10.2022. They obtained CFO dt: 14.02.2018 from TSPCB.
- II. The proponent vide reference 2nd cited informed that they have not carried out mining operations for maximum capacity w.r.t. EC order and submitted previous dispatch production details as per Lr. dt. 18.10.2022 of the ADMG, Jangaon District. They have achieved production of 1,45,777.49 m³ during 2015-16 to 2022-23 except during 2016-17 against permitted production capacity of 5,76,943 m³/annum as per EC. They further informed that the initial lease was granted before 09.09.2013 and was transferred in favour of the proponent for unexpired period upto 08.09.2020. The proponent has obtained renewal of lease (in-principle) on 13.03.2020 for further period of 20 years and submitted a copy of Scrutinized / Approved Mining Plan & EMP Report and as per latest modified approved Mining Plan dt: 17.10.2022, they found changes w.r.t. mineable reserves, production & life of mine and hence requested for extension of validity for EC order with the following changes.

<i>Details</i>	<i>EC obtained</i>	<i>Proposed</i>
<i>Lease area[Ha.]</i>	<i>4.0</i>	<i>4.0</i>
<i>Production, m³/annum</i>	<i>1,15,392</i>	<i>1,10,133.3</i>
<i>Mineable Reserves, m³</i>	<i>6,11,041</i>	<i>19,23,166</i>
<i>Life of Mine (years)</i>	<i>5.29</i>	<i>18</i>
<i>Water requirement[KLD]</i>	<i>21.0</i>	<i>6.0</i>
<i>EMP cost estimate</i>	<i>Rs.20 lakhs</i>	<i>Rs.40 lakhs</i>

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State level Expert Appraisal Committee (SEAC) examined the request of the proponent in its meeting held on 11.11.2022. Based on the information furnished, presentation made by the consultant M/s. Team Labs & Consultants, Hyderabad; Lr. dt. 18.10.2022 of the ADMG, Jangaon furnishing year wise dispatch permits for the period from 2015-16 to 2022-23 except during 2016-17; S.O. 2346(E), dt. 16.06.2021 of MoEF&CC, GoI.; the Committee considered the proposal and recommended for **extension of EC**. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **26.11.2022** examined the request of proponent and the recommendations of SEAC, and approved for **extension of EC**. **The SEIAA, Telangana hereby extends the validity period of Environmental Clearance** issued vide reference 1st cited for a period of 30 years from the date of EC order (OR) life of Mine whichever is earlier. It is reported that life of mine is 18 years @ 1,10,133.3 m³/annum.
- IV. The proponent shall not exceed beyond the permitted mining capacity mentioned above and shall operate the mine with valid consent of TSPCB..

- V. No change in mining technology and scope of working should be made without prior approval of the SEIAA, TS, Hyderabad further expansion or modifications in the mine shall be carried out with prior approval of the SEIAA, TS, Hyderabad / MoE&F, Gol, New Delhi, as applicable.
- VI. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
- VII. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
- VIII. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the SEIAA, Telangana.
- IX. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- X. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- XI. The SEIAA, TS, Hyderabad may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA-TS, Hyderabad reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Sri K. Thirumal Reddy,
(4.0 Ha. Building Stone & Road Metal quarry)
H. No. 1-9-1134, Shankar Nagar Hunter Road,
Hanamkonda - 506 001, Warangal Urban District
Ph.No. +91 9030404628
Mail: kthirumalreddyquarry@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, Telangana for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASSISTANT DIRECTOR OF MINES AND GEOLOGY, JANGAON
(Present: Sri N.Ramachary, M.Sc., Assistant Director)

Proceedings No. 728/ Q / 2019

Date: 30-09-2022

Sub: Mines and Quarries - 1st renewal Quarry lease for Building Stone & Road Metal over an extent of 4.00 Hectare in Sy. No.1109 of Ippagudem (Vg), Station Ghanpur (M), Jangaon District - 1st renewal granted in favour Sri.Kunduru Thirumal Reddy- Execution of lease deed - Work order - Issued - Reg.

- Ref: 1. Procs.No. R/JGN/0013, Dt: 06-07-2022 of the Dy. Director of Mines & Geology, Warangal.
2. Memo No. 327/Q5/WGL/2010, dt. 06-07-2022 of the Dy. Director of Mines & Geology, Warangal.

ORDER:

Sanction is here by accorded for 1st renewal Quarry lease to **Sri.Kunduru Thirumal Reddy, R/o H.No. 1-9-1134, Sahakar Nagar, Hunter Road, Hanmakonda** to conduct quarrying operations for Building Stone & Road Metal over an extent of **4.00 Hectares** in Sy.No. **1109** of **Ippagudem** Village, **Station Ghanpur** Mandal, Jangaon District for a **period of (20) years with effect from 09-09-2020 to 08-09-2040** subject to the provision of TMMC Rules 1966 and special conditions laid down in the original grant order and appendix enclosed to the grant orders and subsequent instructions issued by the Government in the matter from time to time.

The Lessee shall maintain all the records and accounts in the forms prescribed by the Government and submit quarterly returns in Form "C" so as to reach the Director of Mines and Geology, Hyderabad, and the Deputy Director of Mines and Geology, Warangal and the Asst. Director of Mines and Geology, Jangaon not later than the 7th day of the succeeding quarter to which they relate. The lessee should erect the boundary pillars on all sides to delineate the granted area.


Asst. Director of Mines and Geology,
Jangaon

✓ To,
Sri.Kunduru Thirumal Reddy,
S/o Venkat Reddy,
R/o 1-9-1134, Sahakar Nagar,
Hunter Road, Hanmakonda.

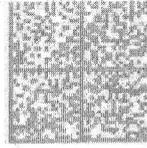
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy to the Tahsildar, Station Ghanpur (M), Jangaon District for information.

Copy submitted to the Director General of Mines Safety, Hyderabad for favour of information.

Phone No: B. Shailaja
Sold To/Issued To:
Thirumal reddy
for Phn/ID Proof:
011



₹ 0000100/-
ZERO ZERO ZERO ONE ZERO ZERO

Agreement
38784481664541722861-00087318
0015448 09/2013



Form of lease (minor minerals) to private persons

ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON

This indenture made the 30th day of **September - 2022** between the **Governor** Telangana (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part and **Sri.Kunduru Thirumal Reddy, R/o H.No. 1-9-1134, Sahakar Nagar, Hunter Road, Hanmakonda** (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

(Whereas the lessee has been granted quarry lease by the Government of Telangana on application in (Sealed Tender-cum-Public Auction) of the lands in the Jangaon District for the purpose of quarry for **Building Stone & Road Metal** and has deposited with the Assistant Director of Mines and Geology of Jangaon the sum of **Rs. 8,00,000/-** as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained: **to an amount of Rs:8,00,000/- vide pass book No.020051412714, Dt: 28.09.2022.**

And whereas the Government of Telangana acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the (knocked down amount) dead rent and Seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows: -

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the village of **Ippagudem** in the sub-registration Station Ghanpur district of Jangaon and registration district of Jangaon in Telangana being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and there in coloured.

These are included in the said demise and for the purposes thereof following liberties:

1. To get from the said demised pieces of land
2. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.



LESSEE [Signature]

[Signature]
Asst. Director of Mines and Geology,
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

3. Generally to do all things which shall be convenient or necessary for getting the **Building Stone & Road Metal** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

These are expected and reserved to lessor out of this demise: -

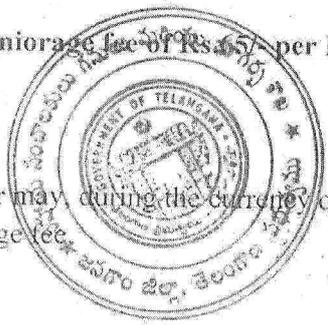
- 1. All earth minerals and other substances not here in before expressly authorized to be got from the demised pieces of land by the lessee.
- 2. Liberty for the lessor or other persons authorized by him to search for work, Get, carry away and dispose of the excepted minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the term of **20 years** from **w.e.f 09.09.2020 to 08.09.2040** determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following dead rent and Seigniorage fee whichever is higher and also all cesses which may, from time to time, be Imposed by the Government:

- 1. The yearly dead rent **Rs. 4,00,000/-** in respect of the said demised pieces of land.
- 2. A Seigniorage fee of **Rs. 65/-** per Metric Ton in respect of the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of dead rent and the Seigniorage fee.



R. Chinnay
LESSEE

[Signature]
Asst. Director of Mines and Geology,
Jangaon
JANGAON

- 3 -

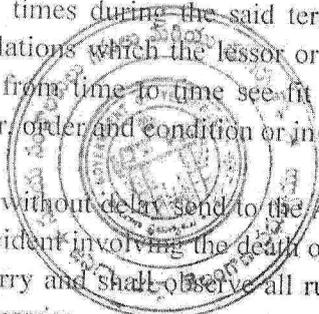
7. It is hereby agreed and declared that in regard to the said (knock down amount) dead rent and Seigniorage fee the following conditions shall be observed by the lessee.
- i) The said dead rent of **Rs.4,00,000/-** shall be paid without any deduction on the 28th day of **February** in every year in advance.
 - ii) The said **Seigniorage fee of Rs.65/- per Metric Ton** in respect of the said demised pieces of land.
8. The lessee hereby covenants with the lessor as follows :
1. To pay the (knock down amount) dead rent and Seigniorage fee on the days and in manner aforesaid.
 2. To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, out goings and burdens what so ever imposed or charges upon the demised pieces of land or the produce thereof or the bid amount, dead rent and Seigniorage fee hereby reserved or upon the owner or occupier in respect thereon or payable by either in respect thereon except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
 - 2-A. Should any rent Seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/Lesseees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.
 3. Before digging or opening any part of the said demised pieces of land for **Building Stone & Road Metal** carefully to remove the surface soil to a depth of at least 01.50m meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
 4. To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

K. Ghosh
LESSEE

[Signature]
Asst. Director of Mines and Geology,
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON

← 14 -

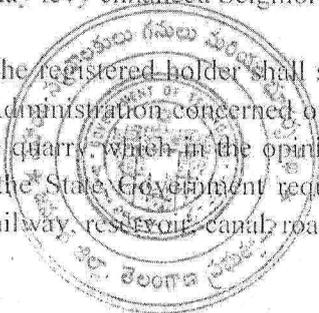
5. Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. (A quarry lease granted by sealed tender-cum-public auction for sand-is not open for transfer).
6. After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary so as to afford convenient connection with the adjoining land.
7. That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
8. That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.
9. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
10. The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.



K. Ghosh
LESSEE

[Signature]
Asst. Director of Mines and Geology,
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON.

- 11. That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber or trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- 12. That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- 13. That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- 14. If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of (the Director of Mines and Geology) and without payment of the Seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate (the Director of Mines and Geology) the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced Seigniorage fee and acreage assessment.
- 15. The lessee or the registered holder shall strengthen and support to the satisfaction or any Railway Administration concerned or the State Government as the case may be, any part of the quarry, which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.



K. Khanna
LESSEE

[Signature]
Asst. Director of Mines and Geology,
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
JANGAON

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16. That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
 17. That on such determination the lessee shall have no rights to compensation of any kind.
 18. That the (knock-down amount)/dead rent-, and Seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
 19. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
 20. In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules' 1999 and the Marble Development and Conservation Rules' 2002, respectively.
 21. (a) The lessee shall follow and effect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
(b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant situations made under Metalliferrous Mines Regulations, 1961.
(c) If the lessee violates the provisions as stipulated above and having confirmation from the Department concerned necessary action shall be taken for cancellation of the lease, by giving an opportunity".
9. The lessor hereby covenants with the lessee that on the lessee paying the (knock down amount) dead rent and Seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.
- 9-A Government reserves the right:-
1. To cancel the quarry lease granted and executed under these rules after giving a previous notice.
 2. To prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.

R. C. Sharma
LESSEE

[Signature]
Asst. Director of Mines and Geology,
Jangaon
MINES AND GEOLOGY
JANGAON

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10. It is hereby expressly agreed as follows :-

1. If any part of the (knock-down amount) dead rent and Seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part there of remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of **Rs. 8,00,000/-** to be forfeited and also to reenter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observation of the lessee's covenants herein contained.
2. The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and Seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.
3. If the lessee shall have paid the (knock-down amount) dead rent and Seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs. 8,00,000/-** shall be returned to him at the expiration of the said term of 20 years.
4. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the (knock-down amount) dead rent and Seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto.

IC G...
LESSEE

Asst. Director of Mines and Geology,
MINES AND GEOLOGY
JANGAON

- 8 -

In witness where of Sri N.Ramaiahry, Assistant Director of Mines and Geology, Jangaon, acting for and on behalf of and by order and direction of the Government of Telangana the lessee have here to set their hands the day and year first above writing.

THE SCHEDULE

Name of Taluk	Name of Village	Survey field	Extent No's.	Assessment North, South	Boundaries West and East
1	2	3	4	5	6
Station Ghanpur (M)	Ippagudem (V)	1109	4.00 Hect.,	The MRA will be prepared on the Dead Rent @ 1,00,000/- Per Hect, per annum. Or The Seig. Fee of Rs.65/- per Metric Ton whichever is higher	As per the demarcated sketch enclosed.

Signed and delivered by the above name in the presence of _____

K. R. Rao
LESSEE

[Signature]
Asst. Director of Mines and Geology,
ASSISTANT DIRECTOR
MINES AND GEOLOGY
JANGAON.

RULES - Mines & Quarries - One Time Settlement (OTS) Scheme for Revision cases filed against demand notices and ETS survey - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT

G.O.Rt.No.60

Dated:12.03.2025
Read the following:

- Ref:- 1. G.O.Rt.No.20, Ind. & Comm., (M.I.), Dept., Dt:30.01.2025.
2. From the Director of Mines & Geology, Hyderabad, Letter No.3007077/MR(OTS)/2025, dated:03.03.2025.

In the G.O. 1st read above, the Government have constituted an Officers' Committee to study and submit a report proposing reforms for Regulation of Mineral Activity and River Sand in the State.

2. The Officers' Committee recommended a uniform policy of One Time Settlement (OTS) with respect to all revision cases and ETS survey cases as mentioned below:-

- One Time Settlement (OTS) for Revision Cases: In view of the earlier Cabinet approval for OTS and convention in the Department while considering the high number of revision cases involved, the reduction formula to levy 1+1 and 1+2 in place of 1:5 and 1:10 respectively for the revision cases.
- Director of Mines & Geology Circular Memo No.239712/MR/2019, Dt:23.02.2019 regarding conversion factor of 1.82 being implemented since Feb, 2024 in case of ETS surveys, may be kept under abeyance as there is no practice of application of such conversion factor in any other State and even in the State it has always been 1 CBM is equal to 1.5 MT.
- Similarly, Permit Fee brought in 2022. Therefore, it is not to be levied in case of revision cases and ETS Surveys.
- Road/Stone Metal Supplies to Government Works: As the supplies made to Government works seem to have not been considered while generating the demand notices, it has been a convention to consider the same during the appeal/revision petition hearing. Accordingly, to consider Government supplies on thorough verification by Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology concerned while recasting the demand notices.
- Payment Mechanism: On payment of 20% of the total amount, the lessee ID will be unblocked permitting continuation of quarry operations. Remaining 80% of the total amount shall be paid in 4 (four) equal installments on bi-monthly basis.
- The OTS scheme shall be for a period of one year.
- OTS may be made available for Quarries/Crushers/Agencies with:
 - Revision Cases
 - ETS survey done and where Demand Notices are issued/to be issued and
 - ETS/Drone survey is yet to be taken up.

3. Government, after consideration of the recommendations of the Officers' Committee and after careful examination of the matter, hereby withdraw the Director of Mines & Geology's, Circular Memo No.239712/MR/2019, Dt:23.02.2019 and introduce the One Time Settlement (OTS) Scheme against the demand notices issued to quarry leases for minor minerals, stone crushers and other agencies with the following terms and conditions:

- i. OTS Scheme shall be for a period of 1(one) year. 20

::02::

- ii. OTS will be made available for Quarries/Crushers/Agencies with:
- Revision Cases
 - ETS survey done and where Demand Notices are issued/to be issued and
 - ETS/Drone survey is yet to be taken up.
- iii. OTS shall be classified as follows:
- a. Where the original penalty is (5) times of Normal Seigniorage fee, OTS shall be 1+1 (Normal Seigniorage fee along with one time of Normal Seigniorage fee as penalty)
 - b. Where the original penalty is (10) times of Normal Seigniorage fee, OTS shall be 1+2 (Normal Seigniorage fee along with two times of Normal Seigniorage fee as penalty)
 - c. Above levies is subject to verification and consideration of quantity supplied to Government works covered under documentary evidence produced by the revision petitioner, subject to certification by the concern Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology.
 - d. Permit Fee not to be levied in case of revision cases and ETS Surveys.
- iv. Payment Mechanism: On payment of 20% of the total amount, the lessee ID will be unblocked permitting continuation of quarry operations. Remaining 80% of the total amount shall be paid in 4(four) equal installments on bi-monthly basis.
- v. On the payment of Entire installments of OTS amount, a clearance certificate will be issued to the Revision Petitioner.
- vi. Once the OTS Scheme period is expired, a 'Special Drive' shall be launched against the defaulters who have failed to avail the opportunity under the provisions of TMMC Rules, 1966 and Revenue Recovery Act.
- vii. The Department shall make wide publicity in print & electronic media to disseminate the scheme to the affected parties.
4. The Director of Mines and Geology, Hyderabad shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

N.SRIDHAR
PRL. SECRETARY TO GOVERNMENT &
SECRETARY TO GOVERNMENT (M&G)(FAC)

To
The Director of Mines and Geology, Hyderabad.
The General Administration (V&E) Department.
The Revenue Department, Telangana Secretariat, Hyderabad.

Copy to:

P.S. to Secretary to Hon'ble Chief Minister and Hon'ble Minister for Mines and Geology.
P.S. to Chief Secretary to Government.
P.S. to Principal Secretary to Government & Secretary to Government (Mines and Geology), Industries and Commerce Department.
The Joint Directors/Deputy Directors/Assistant Directors of Mines and Geology through the Director of Mines & Geology, Hyderabad.
The General Administration (Cabinet) Department.
Sf/Sc.(C.No.588/M.I(1)/2025).

//FORWARDED:: BY ORDER//

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SECTION OFFICER
H&G